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# Andhra Pradesh Municipalities (Third Amendment) Act, 1999

#### 10 of 1999

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# Andhra Pradesh Municipalities (Third Amendment) Act, 1999

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#### **PREAMBLE**

AN ACT FURTHER TO AMEND THENDHRA PRADESH MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fiftieth Year of the Republic of India, as follows:-

\* Received the assent of the Governor on the 15-4-1999. For statement of object and reasons please see the Andhra Pradesh Gazette. Part IV-A, Extraordinary, date 22-3-1999 at pages 3 & 4.

#### 1. Short title and commencement :-

- (1) This Act may be called the Andhra Pradesh Municipalities (Third Amendment) Act, 1999.
- (2) It shall be deemed to have come into force with effect from the 6th February 1999.

### 2. Amendment of section 74 :-

In the Andhra Pradesh Municipalities Act, 1965(Act VI of 1965), in. section 74,-

(i) in the second proviso, for the words "to all the other posts the

pay or maximum pay", the words "to all the other posts except all categories of posts of teachers the pay or the maximum pay", shall be substituted; and

(ii) after the second proviso, the following proviso shall be added, namely:-

"Provided also that appointment to all categories of posts of teachers shall be made as per the procedure prescribed by the Government from time to time.".

## 3. Repeal of Ordinance 2 of 1999 :-

The Andhra Pradesh Municipalities (Amendment). Ordinance, 1999 is hereby repealed.